

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51084 of 2019-SM

(Arising out of order in original No. JAI-EXCUS-000-COM-12-18-19 dated 01.02.2019 passed by the Principal Commissioner, Central Goods & Service Tax and Central Excise, Jaipur).

Shri Arun Jain

Director of
M/s Premier Bars Pvt. Limited
A/106, RIICO Industrial Area
Bagru Extension-II, Jaipur.

Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax, Central Excise**

NCRB, Statue Circle, C-Scheme
Jaipur.

Respondent

APPEARANCE:

None for the appellant
Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51218/2021

DATE OF HEARING/DECISION: 01.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated Nil. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)